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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 2014 and the Merchant Shipping (Second Amendment) Bill, 2014 and Rajya Sabha agreed without any amendment to the Indian Institutes of Information Technology Bill, 2014, passed by the Lok Sabha on the 26th November, 2014.

SECRETARY-GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 2014 which has been passed by the Rajya Sabha at its sitting held on the 1st December, 2014."

(ii) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Second Amendment) Bill, 2014 which has been passed by the Rajya Sabha at its sitting held on the 1st December, 2014."

(iii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 1st December, 2014 agreed without any amendment to the Indian Institutes of Information Technology Bill, 2014 which was passed by the Lok Sabha at its sitting held on the 26th November, 2014."

2. Madam, I lay on the Table the Merchant Shipping (Amendment) Bill, 2014 and the Merchant Shipping (Second Amendment) Bill, 2014, as passed by Rajya Sabha on the 1st December, 2014.